

1	2	3	4
24.	Odisha	1000	500
25.	Puducherry	600	300
26.	Punjab	2600	1300
27.	Rajasthan	1724-1736*	1065
28.	Sikkim	2225	1500
29.	Uttarakhand	3000	1500
30.	West Bengal	1300	1300
31.	Uttar Pradesh	1000	500
32.	Nagaland	Nil	Nil
33.	Mizoram	294-306*	150
34.	Tamil Nadu	6750 (that includes pay- 2500, GP-500, and DA-3750)	4275 (that includes pay- 1500, GP-400, and DA-2375)
35.	Telangana	10500	6000
36.	Tripura	2865	1924

* Depending on the qualification and/or number of years of service.

Indecent Representation of Women Act

1119. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has taken any fresh initiative to widen the scope of the Indecent Representation of Women (Prohibition) Act, 1986 to also incorporate new forms of communications like internet, multimedia messaging, cable television, skype, whatsapp, snapchat, instagram, etc.;

(b) if so, the details thereof;

(c) whether Government proposes to have a relook at the Indecent Representation of Women (Prohibition) Amendment Bill, 2012 which was introduced in the Rajya Sabha in 2012; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRAKUMAR): (a) to (d) Yes Sir. Ministry of Women and

Child Development has decided to withdraw the Indecent Representation of Women (Prohibition) Amendment Bill, 2012 in the present form and to move fresh bill after taking into account of the recent technological advancement in the field of communications such as social media platforms, etc.

Utilisation of Nirbhaya Fund

1120. DR. SANTANU SEN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the percentage of Nirbhaya Funds utilised since 2014, till date;
- (b) the details of activities and projects taken up under Nirbhaya fund; and
- (c) whether impact evaluation has been conducted on fund utilisation?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) and (b) Government of India has set up a dedicated fund called "Nirbhaya Fund" in 2013 for implementation of initiatives aimed at enhancing the safety and security for women in the country. It is a non-lapsable corpus fund. The year-wise allocation of funds is as follows:

Financial Year	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	Total
Amount (in crore)	1000.00	1000.00	-	550.00	550.00	500.00	3600

Since its announcement, details of activities and projects taken up under the Nirbhaya fund and utilisation of Nirbhaya Fund as a percentage of total allocation (₹ 3600 cr.) is given in the Statement (*See below*).

(c) Empowered Committee which is an inter-Ministerial Committee, has been constituted under the Chairmanship of Secretary, WCD reviews and monitors the implementation of schemes/projects already appraised by it.

Statement

(A) The details of fund appraised and utilized under Nirbhaya Fund as on 20.07.2018

					(₹ crore)	
Ministry	Sl. No.	Name of the Proposal			Total allocated/ appraised	Total utilised/ disbursed
1	2	3			4	5
MHA	1.	Emergency Response Support system			321.69	273.36
	2.	Creation of Central Victim Compensation Fund (CVCF)			200	200